

ations. There has been some problem with regard to the availability of prime time, whether for regional or national programmes. The prime time has been identified between 7 and 10 p.m. We are now considering whether in the national programme between 8.30 and 10 p.m. we can shift this time so as to give more prime time available to the regional languages. I hope I am not giving too much of information.

**SHRI K. RAMAMURTHY :** Recently I have come across a news item that 70 per cent of the population of this country will be covered by telecasting. Now that we have already switched over to colour TV, I want to know whether this will be colour telecast or black and white. Secondly, is it a fact that during the Asiad we got 4 OB colour vans and that they are being completely utilized by the northern part of this country and that not even one single colour TV van has been provided to Madras? If so, when will it be provided to them?

**SHRI H.K.L. BHAGAT :** Sir, I answered this question exactly. It is true that the Government of India have announced a special programme for expansion of TV, as a result of which more high-powered transmitters and low-powered transmitters will be installed, and that together with the existing arrangements plus the arrangement which we have originally designed for the Sixth Five Year Plan will bring about 180 transmitters which will provide a coverage range for a population of 70 per cent, that means within the coverage range. In order to actually provide coverage, more TV sets, community viewer sets etc. will be required, for which we raised this matter with the Information Ministers at the Information Ministers' Conference, and they said that they would do their best. (*Interruptions*). Mr. Bahuguna, let me answer the question and you are free to ask another question.

As far as colour part is concerned, it is true that all our future planning will be on colour. That is what we have decided. But whether all the programmes will be seen on colour or black and white TV sets, it depends on the set that a person has. If he has a colour TV set he will have it on colour TV; if he has a black and white, he will have

it in black and white. Even in western countries there are lots of black and white sets, though the programming is prepared on the colour basis.

With regard to the availability of TV sets in the country, the Ministries concerned have already been alerted and Mr. Tiwari is going into the question. (*Interruptions*).

So far as OB colour vans are concerned, it is not that all the colour vans are used in North. There is one colour van in Calcutta, then there are some vans in Delhi, there is one in Bombay, and the question of providing colour vans to Madras and to Jullunder is under consideration.

**श्री हेमवती नन्दन बहुगुणा :** क्या माननीय मंत्री जी बतलाने की कृपा करेंगे कि हाल में प्रधान मन्त्री जी ने गढ़वाल दौरे पर गढ़वाल क्षेत्र में टी० वी० की फेसिलिटी देने की जो घोषणा की है वह काम कब तक पूरा होगा?

**श्री एच. के. एल. भगत :** मैं माननीय बहुगुणा जी को बताना चाहता हूँ कि प्रधानमन्त्री जी ने बिल्कुल ठीक कहा है। पौड़ी में रिले सेंटर लगाया जाएगा और अगले साल के अन्त तक इस काम को पूरा कर दिया जाएगा।

**SHRI ABDUL RASHEED KABULI :** Mr. Speaker, Sir, will the hon. Minister have a survey done in Kashmir as to what the viewers have to say about the programmes telecast on Doordarshan, Srinagar? After he answers, would he listen to me for a while so that I will give him the results of my survey about various programmes, particularly about the national hook-up?

**MR. SPEAKER :** This is a time-bound programme about which he will say later on.

#### Joint Meeting on Seeting up Fertilizer Plant at Haldia

\*23. **SHRI KRISHNA CHANDRA HALDER+ :**  
**SHRI H.N. BAHUGUNA :**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state :

(a) whether Government have arranged any joint meeting of officials of the Fertilizers Planning and Development, the research wing of the Ministry and the private sector firm which showed interest in setting up a Rs. 10 crores plant at Haldia ;

(b) if so, details of the outcome of the said meetings ;

(c) whether decision to clear the project is being delayed in the absence of a joint meeting of the FPD and the private firm ; and

(d) what are the reasons for such inordinate delay in taking a decisions ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R.C. RATH) : (a) to (d). The Question presumably refers to the industrial licence application of M/s. Hindustan Lever Limited for manufacture of 10,000 tonnes per annum of Cracking Catalyst, which is an inorganic chemical and not a fertilizer, at Haldia, District Midnapore, West Bengal. M/s. Projects and Development India Limited, a public sector undertaking, has also applied for issue of an industrial licence for Cracking Catalyst. Inter-Ministerial meetings were arranged to consider the two proposals. A final decision in respect of the application of M/s. Hindustan Lever Limited is yet to be taken.

SHRI KRISHNA CHANDRA HALDER : Mr. Speaker, Sir, the hon. Minister has not answered part (a) of my question. The question is : "Whether there was any joint meeting of officials of the Fertilizers Planning and Development, the research wing of the Ministry and the private sector firm ?" He has not answered it.

The Minister in his reply has stated about the industrial licence application for production of 10,000 tonnes per annum of Cracking Catalyst. But, Sir, this Cracking Catalyst will produce diesel, kerosene and motor fuel and other things which we need for fertiliser. The proper place for this project is Haldia. Has he received any letter from the Minister of Industry, Government of West Bengal—

Dr. Kanai Lal Bhattacharjee ? He wrote a letter to you and you have assured him in your answer that you will look into the matter. I would like to know how long will you take to look into the matter ? Does the Government propose to entrust it to Project and Development (1) Ltd., public sector undertaking at Haldia ?

SHRI R.C. RATH : Meetings were held on three occasions. On two occasions PDIL and Hindustan Lever were called separately for the meeting. In fact I had received a letter from the Industry Minister, West Bengal. I replied to him that the matter was being looked into and the views expressed will certainly be considered when the decisions are taken. Now, there have been two proposals—one is from the PDIL which is a public sector undertakings under my Ministry and the other is from Hindustan Lever. The merits of the case are under examination. We have absolutely no inhibition of selecting site. But the fact is that all these things are decided on relative merits of the case. The proposals are pending. They are under the processing stage. Final decision will be taken shortly.

SHRI KRISHNA CHANDRA HALDER : I could not understand why it is being delayed. This project will need sophisticated technology which this Public Sector undertaking does not possess.

PROF. K.K. TEWARY : Do you want to entrust it to the private company ?

SHRI KRISHNA CHANDRA HALDER : Please hear me.

I am not in favour of any private company. We want that public undertakings should reach a commanding height. But if the public sector undertakings do not possess requisite sophisticated technology, then we have no alternative.

PROF. K.K. TEWARY : The Cat is out of the bag.

SHRI KRISHNA CHANDRA HALDER : I would support if it is set up in Haldia by the Public Sector Undertaking. But delay should not be there. When are you going

to take decision ? I want to have categorical answer. Because it will be set up in Haldia which is in West Bengal, for that reason you have not taken any decision. In every respect there is discrimination when the question of West Bengal comes. I would like to know when will this project be cleared ? If it is done by the public sector undertakings, I will be happy. But you should declare now here on the floor of the House when will it be set up and by whom ?

I want to make it clear to Prof. Tewary that I will be happy if it is done by the public sector undertaking.

I want answer from the Minister to my question as it is very important for our State of West Bengal.

**SHRI R.C. RATH :** The hon. Member need not have any apprehensions because when the project is decided, the location is decided on the relative merits of the case. "Because the project is proposed to be set up in Haldia, the matter is getting delayed" I want to assure the hon. Member that that point should be completely out of his mind.

Let me reply to the other part of his question. It is not correct to say that the public sector undertaking has not got technology. Because PDIL is in the line of catalyst development and it is manufacturing right from 1951. At the behest of the Petroleum Ministry, it undertook the work relating to cracking catalyst right from 1981 and it submitted the feasibility report way back in 1982. The two applications are under consideration and I think, we will be able to take a decision.

In relation to Hindustan Lever, it is a FERA and multi-national company and therefore the proper authorities concerned are to take a final decision.

**SHRI KRISHNA CHANDRA HALDER :** Will it be set up at Haldia ?

**MR. SPEAKER :** He has already explained that.

**श्री हेमवती नन्दन बहुगुणा :** एक तो मंत्री

महोदय से मैं यह जानना चाहता हूँ कि पब्लिक अंडरटेकिंग और मल्टीनैशनल दोनों के दोनों ने इस प्रोजेक्ट को क्या हल्दिया में बनाने की अपनी अर्जी दी है ? लोकेशन के बारे में क्या दोनों सहमत हैं ?

मंत्री महोदय इस बात को स्वीकार कर रहे हैं कि पब्लिक अंडरटेकिंग के पास तो हऊ है। मैं जानना चाहता हूँ कि तब निर्णय लेने में इस मल्टी-नेशनल की अर्जी के बहाने देर क्यों की जा रही है ?

तीसरे मैं यह जानना चाहता हूँ कि क्योंकि पब्लिक अंडरटेकिंग ने रिसर्च और डिवलेपमेंट का काम किया है और बराबर इसे कर रहे हैं तो रैंज कौन सा कैंटलिस्ट्स का काम किया है और बराबर कौन सा कैंटलिस्ट्स का ऐसा है जिसकी जानकारी या जिसकी टेक्नालाजी उनके पास नहीं है ?

**SHRI R.C. RATH :** I want to assure the hon. Member...

**SHRI ATAL BIHARI VAJPAYEE :** He did not ask for any assurance.

**SHRI R.C. RATH :** The hon. Member was in-charge of this Ministry earlier and so he knows about the performance of the PDIL. I think, in the earlier statement, all the time he said that the PDIL was doing a very laudable work. I do not understand how does he feel today that in the PDIL, this technology is not there.

**SHRI H.N. BAHUGUNA :** I protest. I never said this.

**श्री नारायण चौबे :** मंत्री महोदय हिन्दी नहीं समझते हैं।

**SHRI H.N. BAHUGUNA :** If the hon. Minister permits me, I will speak in English. I said, if the Government is satisfied as it should be satisfied with the Government undertaking, PDIL is essentially a research and development undertaking connected with fertilizer and production of

catalyst which are used mostly in fertilizers as well as in oil industries.

- (i) Why is the Government involving the argument of the multi-nationals in relation to giving licence to this public sector undertaking ?
- (ii) Is the location final irrespective of whosoever gets the licence ? Is the location going to be Haldia or not ? and finally,
- (iii) What is the range of catalyst for which this licence is being sought and whether your public sector undertaking is or is not capable of producing the entire range of catalyst ?

PROF. MADHU DANDAVATE : Now, he has confused the Minister in English !

SHRI R.C. RATH : I was not confused neither did the hon. Member confuse me.

SHRI BRAJAMOHAN MOHANTY : Is he supposed to answer because Bahuguna-ji has put three questions ? Are you permitting him to put three questions ?

MR. SPEAKER : Mr. Mohanty, have you heard about the ice-cream which is called "three-in-one" ?

SHRI R.C. RATH : About the location, in the application for licence made by the Hindustan Lever, it has been mentioned as Haldia. But about PDIL, the location is yet to be finalised.

Secondly, the demand for this particular catalyst...

SHRIMATI GEETA MUKHERJEE : Who is the finalising authority for location ?

SHRI R.C. RATH : The applications are at the licensing stage.

MR. SPEAKER : Please don't interrupt. Even the Government has to take a decision.

SHRI SUNIL MAITRA : Sir, the main question is regarding the location,

SHRI R.C. RATH : These two applications are pending for clearance. One is the Hindustan Lever. They have said that the location will be Haldia in West Bengal. But in the case of PDIL, they have not finalised the location as yet.

As regards the last part of the question, the range of demand for cracking catalyst is about 50.0 metric tonnes plus 10 per cent.

Shri H.N. Bahuguna : He is talking of weight. I am talking of range of catalysts. Let him prepare for the question and come back to the House.

SHRI R.C. RATH : The range of catalysts being manufactured is for fertilisers and chemicals like HT and LT catalysts, nickle-base catalysts, reformation catalysts, etc. The P.D.I.L. is engaged in the manufacture of various catalysts. The present application is for cracking catalysts. I think, I have met the question of the hon. Member.

SHRI INDRAJIT GUPTA : He has made two contradictory statements. We have to get it clarified.

SHRI H.N. BAHUGUNA : I have asked a question, if the public sector is capable of doing it, why is the Government dithering ? He has not answered that question. The Government is now trying to seek and hide a multi-national to confuse the issue.

SHRI R.C. RATH : This item is not reserved for the public sector. We are considering the relative merit and we are absolutely not dithering. There is no question about it.

PROF. K.K. TEWARY : The supplementaries of Mr. Bahuguna and C.P.M. member are perhaps more revealing than the answers given by the hon. Minister. It is a core sector. I do not understand why the C.P.M. member is pleading the case of a multi-national. (*Interruptions*) I can understand Mr. Bahuguna's old links because he hold the Ministry.

MR. SPEAKER : Mr. Tewary, you please ask some questions, not theories.

PROF. K.K. TEWARY : I am putting a very pointed and short question.

I would like to know whether the Government has gone into any recommendation forwarded by any hon. Member or any source in favour of a multi-national FERA company ; whether this factor is responsible for the delay in the matter and why this project should not be given to a public sector undertaking.

SHRI R.C. RATH : There has been no recommendation for either this multi-national company or for the public sector undertaking from any of the hon. Members. Only I have received a letter from the Industry Minister of West Bengal Government requesting to consider this proposal of Hindustan Lever. . . (*Interruptions*)

PROF. K.K. TEWARY : So, there is a recommendation from the C.P.M. Government of West Bengal. . . (*Interruptions*)

SHRI R.C. RATH : In my reply to the Industry Minister of West Bengal I have said that the matter is being looked into and that his view will certainly be taken into consideration when the final decision is taken. But no recommendation I have received individually from any Member of Parliament, from either side.

## WRITTEN ANSWERS TO QUESTIONS

### Revision of Rent Control Laws

\*1. SHRI GHUFRAN AZAM :  
KUMARI PUSHPA DEVI SINGH :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Economic Administrative Reforms Commission has recently recommended to Government to make proper revision of rent control laws to ensure fair returns to house owners ;

(b) if so, the outcome thereof ;

(c) whether the Central Government have directed different States to follow the

revised rent control laws from time to time ; and

(d) if so, the reaction of the State Governments thereto in this regard ?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, SPORTS AND WORKS  
AND HOUSING (SHRI BUTA SINGH) :  
(a) and (b). The recommendations contained in the report of the Economic Administration Reforms Commission are still under the examination of the Government.

(c) No, Sir.

(d) Does not arise.

### Utilisation of Funds Allocated Under the NREP

\*2. SHRI CHITTA BASU :  
SHRI RAJNATH SONKAR  
SHASTRI :

Will the Minister of RURAL DEVELOPMENT be pleased to lay a statement showing :

(a) whether it is a fact that States used only 53 per cent of the NREP Funds and 27 per cent of the foodgrains allotted for the grain component of the wages for the year 1982-83 ;

(b) if so, the specific reasons for such large shortfalls ;

(c) the allocation for the NREP Schemes for 1983-84 ; and

(d) whether any guidelines have been issued to the States having regard to the experience of the previous years ?

THE MINISTER OF STATE OF THE  
MINISTRY OF RURAL DEVELOP-  
MENT (SHRI HARINATHA MISRA) :  
(a) No, Sir. Statements I and II indicating the correct position regarding utilisation of cash funds and foodgrains released under National Rural Employment Programme during the year 1982-83 is laid on the Table of the House. [Placed in Library. See No. LT-6725]